- (b) if so, whether that quota is still continuing for future allotments and if not, the reasons therefor; and
- (c) whether Government propose to invite fresh applications from such persons for registration with the DDA in respect of ensuing allotment of plots/flats?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAN DHARIA): (a) No separate quota was reserved for physically handicapped persons. Five per cent reservation is made for allotment of D.D.A. flats by draw of lots for the combined following categories:—

- 1. Ex-servicemen.
- 2. Widows of Defence personnel.
- 3. Political Sufferers.
- 4. Handicapped persons.
- (b) The above provision will con tinue for future allotments also.
- (c) No decision has yet been taken in the matter.

राजस्थान ग्रीर पंजाब के बीच पानी तथा विजली सम्बन्धी विवाद

895 श्री भैरों सिंह शेखावत : क्या कृषि श्रौर सिचाई मंत्री यह बताने की कृपा करेंगे कि :

- (क) राजस्थान और पंजाब के बीच पानी भीर बिजली सम्बन्धी विवादों का ब्योराक्या है; भीर
- (ख) क्षेत्रीय कान्फ्रोन्स में किन किन मामलों पर विचार किया गया ख्रीर उनमें से प्रत्येक मामले में किस सोमा तक प्रगति हुई?

f [Water and Power dispute between Rajasthan and Punjab

895. SHRI B. S. SHEKHAWAT: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) the details of water and power disputes between Rajasthan and Punjab; and
- (b) the cases which were considered in the zonal conference and the progress made in each case?]

कृषि ग्रौर सिंचाई मंत्रालय में उपमंत्री (श्री केदार नाथ सिंह):(क) ग्रीर (ख) जल श्रौर विद्युत के बारे में पंजाब श्रौर राजस्थान सरकारों के बीच कुछ मतभेद हैं। इनमें से श्रानन्दपुर साहिब जल विदयत परियोजना. फिरोजपुर, हरिके ग्रीर रोपड़ में हैं डवक्स के भाखड़ा प्रबन्ध बोर्ड को हस्तांतरण तथा राजस्थान में घरगर व्यपवर्तन स्कीम की लागत के भाग की स्रदायगी से संबंधित केवल तीन मामलों पर उत्तर क्षेत्रोय परिषद् की बैठकों में विचार-विमर्श किया गया है। राज्य सरकारों के साथ सलाह-मणवरे से केन्द्रीय सरकार इन मत-भेदों को दुर करने के प्रयत्न कर रही है। बोकानेर नहर पर पंजाब द्वारा कानियांवाली माइनर का निर्माण, सम्पर्क स्थलों पर सप्लाई को नियमन करने ग्रौर रावी ब्यास के जल में राजस्थान के भाग के उसके द्वारा समुपयोजन से संबंधित मामलों पर दोनों सरकारों द्वारा ग्रापस में विचार-विमर्शकिए जारहेहैं।

t [THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI K. N. SINGH): (a) and (b) There are some differences relating to water and power between the Governments of Punjab and Rajas than. Of these, only three relating to Anandpur Sahib Hydro-electric Project

t[] English translation.

Handing over of Headworks at Feroze-pur, Harike and Rupar to Bhakra Management Board and the Reimbursement of the share cost of the Ghaggar Diversion Scheme in Rajasthan have been discussed in the meetings of the Northern Zonal Council. The Union Government is continuing its efforts to resolve these differences in consultation with the State Governments. Matters relating to the construction of Kanianwali Minor by-Punjab on Bikaner Canal, Regulation of supplies at Contact Points, and utilization by Rajasthan of its share of Ravi Beas Waters are being discussed bilaterally by the two Governments.]

Funds for Chambal ravine reclamation programme

896. SHRI B. S. SHEKHAWAT: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) whether it is a fact that the Madhya Pradesh Government have approached the Central Government for additional funds to execute ravine reclamation schemes in the Chambal area of Madhya Pradesh; and
- (b) if so, the amount of p-nney released by the Central Government so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAH NAWAZ KHAN): (a) Yes Sir. The Government of Madhya Pradesh have approached the Central Government for finnds to execute ravine reclamation sent nes in the Chambal area of Madhya Pradesh.

(b) Under the Central Sector of the Fifth Five Year Plan, provision has been made for Pilot Projects for protection of table lands and stabilisation of revinous areas. The scheme is still under consideration of Government of India. Funds will be released only after the scheme is finalised.

Projects unc*'''- Small Farmers Development Agency

897. DR. RAMKRIPAL SINHA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) the number of composite projects under the Small Farmers Development Agency had since been incorporated for implementation in the Fifth Five Year Plan;
- (b) the number of such projects which were implemented in Fourth Five Year Plan and are now likely to be incorporated in the Fifth Five Year Plan for the State of Bihar; and
- (c) the number of small farmers likely to be benefited on account of such projects?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAH NAWAZ KHAN): (a) The total number of composite Small Farmers Development Agency (SFDA) projects to be set up in the Fifth Five Year Plan, including the existing projects, is 160.

(b) 3 Small Farmers Development Agency Projects, namely, Patna, Cham-paran and Purnea and 2 Marginal Farmers and Agricultural Labourers Development Agency Projects, namely, Ranchi and Shahabad were taken up in Bihar during the Fourth Five Year Plan and these would continue upto the end of 1975-76. Thereafter the projects covering new Patna district, East and West Champaran districts (former Champaran District), Purnea and Katihar districts (former Purnea district) and Rohtas and Bhojpur districts (former Shahabad district) will merge with Drought Prone Areas Programme (DPAP) /Command Area Development Programmes. (CAD). The position regarding continuance or otherwise or the two projects in Nalanda district (formerly part of old Patna district) and Ranchi after 1975-75 will be examined in consultation with the State Government during the middle of